

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.†696

TO BE ANSWERED ON THE 1<sup>st</sup> MARCH, 2016/PHALGUNA 11,1937 (SAKA)

CRIME BY CHILDREN

†696.       SHRIMATI RANJANBEN BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the involvement of young children in crime like drug abuse, theft, murder and rape have been reported; and

(b) if so, the details thereof and the action taken by the Government to stop such cases in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): The details of children in conflict with law in crimes like drug abuse, theft, murder and rape is at Annexure.

(b): The Juvenile Justice (Care and Protection of Children) Act, 2000 and Central Model Rules, 2007 framed there under focus on rehabilitation and social reintegration of children to help them in restoring their dignity and self-worth and mainstreaming them through rehabilitation within the family where possible, or otherwise through alternate care programmes; long-term institutional care is to be the last resort.

Primary responsibility of implementation of the provisions of Juvenile Justice Act, 2000 rests with the State Governments and UT Administrations, however Government of India supplements the efforts of the States/UTs through the Integrated Child Protection Scheme (ICPS) launched by the Ministry of Women & Child Development.

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**Crime head wise cases registered of children in conflict with law during 2012-2014**

Sl. No.	Crime Heads	2012	2013	2014
1	Murder	990	1007	841
2	Attempt to commit Murder	876	825	728
3	Culpable Homicide not amounting to Murder	48	71	52
4	Attempt to commit Culpable Homicide*	-	-	60
5	Rape	1175	1884	1989
6	Attempt to commit Rape*	-	-	93
7	Kidnapping & Abduction	789	1121	1455
8	Dacoity	174	160	182
9	Making Preparation and Assembly for committing Dacoity	92	87	83
10	Robbery	767	904	1024
11	Criminal Trespass / Burglary	2625	2860	2546
12	Theft	5528	6386	6717
13	Unlawful Assembly*	-	-	92
14	Riots	1690	1486	1092
15	Criminal Breach of Trust	22	23	47
16	Cheating	148	136	349
17	Forgery*	-	-	16
18	Counterfeiting	33	13	27
19	Arson	80	69	64
20	Grievous Hurt	4681	4902	1568
21	Dowry Deaths	66	60	42
22	Assault on women with intent to outrage her Modesty	613	1424	1591
23	Insult to the Modesty of Women	183	312	113
24	Cruelty by Husband or his Relatives	261	281	209
25	Importation of Girls from Foreign Country	0	0	0
26	Causing death by road rage/by negligence driving	260	259	591
27	Offences against State*	-	-	0
28	Offences promoting enmity between different groups*	-	-	1
29	Extortion*	-	-	55
30	Disclosure of Identity of Victims*	-	-	0
31	Incidence of Rash Driving*	-	-	1472
32	Human Trafficking (section 370/370A IPC)*	-	-	7
33	Unnatural Offences*	-	-	133
34	Other IPC Crimes	6835	7455	10287
<b>35</b>	<b>Total Cognizable IPC Crimes</b>	<b>27936</b>	<b>31725</b>	<b>33526</b>

Source: Crime in India

"\*" data started collection since 2014.

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